

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.170/07

Thursday, this the 6th day of September, 2007

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE DR. K B S RAJAN, JUDICIAL MEMBER**

K.P.Chandran, Ferro Printer,
Office of the Deputy Chief Engineer/
Construction/Southern Railway/
Ernakulam Junction,
Residing at "KELATH HOUSE", Enkakat P.O.,
Agamala, Wadakkancherry,
Trichur District.

Applicant

(By Advocate Shri TC Govindaswamy)

Vs.

1. Union of India represented by the General manager, Southern Railway, Headquarters Office, Park Town P.O., CHENNAI -3.
2. The Chief Administrative Officer, Southern Railway, Construction, Egmore, CHENNAI-8.
3. The Deputy Chief Personnel Officer, Construction, Southern Railway, Egmore, CHENNAI-8.
4. Deputy Chief Engineer/
Construction/Southern Railway/
Ernakulam Junction,
ERNAKULAM-682 016.

Respondents

(By Advocate Shri Thomas Mathew Nellimoottil)

The application having been heard on 6.9.2007
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

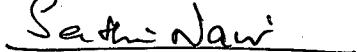
When the matter came up before the Bench learned counsel for the applicant submitted that he has approached this Tribunal aggrieved by Annexure

A-8 order refixing his pay, and now, as seen from the reply statement produced by the respondents, the respondents have issued the revised order dated 14.6.07 (Annexure MA-1) granting the benefit of financial upgradation refixing the pay scale of the applicant and in the light of these orders this O.A. may be closed granting liberty to the applicant to approach this Tribunal if he is aggrieved further by any aspects of the direction in Annexure MA-1 order.

Liberty is granted. O.A. is closed.

Dated the 6 th September, 2007.


DR. K B S RAJAN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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